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O.A. No. 443 of 2006.

Order dated 18-05-2006.

Heard Dr. D.B.Mishra, learned counsel appearing for the Applicant and Mr. S.K. Ojha, Learned Standing Counsel appearing for the Railways.

As it appears from the record, claiming certain benefits pursuant to the orders of this Tribunal dated 16.04.2004 rendered in OA No. 520 of 2001 (Trilochan Sahu vrs. Union of India and others) the Applicant had made a representation to the Railway Authorities under Annexure-A/5 dated 06-10-2005. He having received no response from the Railways, approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985. As the representation of the Applicant is still pending before the Railways, I think it just and proper to dispose of this Original Application at the admission stage with direction to the Respondents to consider and dispose of the representation of the Applicant within a period of 60 days from the date of receipt of copy of this order and communicate the result thereof to the Applicant. Ordered accordingly.

R.S.P.

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Send copies of this order along with copies of this
Original Application to the Respondents and free copies of this order
be given to learned counsel for both sides.

P. A. S.
MEMBER (ADMN.)

